

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 10725 -JK (LD) of 2025

DATED:- 26 - 08 - 2025

Sanction is hereby accorded to the appointment of Officer's of Youth Services and Sports Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases including Contempt Petition, if any, indicated against each pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/08/2025

Dated:- 26.08.2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Youth Services and Sports Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 10725 - JK(LD) of 2025 dated 26.08.2025.

S. No	Case No. & titled of the case	Name of the Officer In-Charge
1	Case titled AFTAB AHMAD BHAT AND ORS V/S YOUTH SERVICES AND SPORTS DEPARTMENT in OA/NO. 402/2024.	Mr. Altaf Hussain Bhat Departmental Vigilance Officer.
2	Case titled IMRAN TASADAQ MALIK VS YOUTH SERVICES AND SPORTS DEPARTMENT in OA /NO. 542/2025.	Mr. Altaf Hussain Bhat Departmental Vigilance Officer.
3	Case titled KHAIR UL NISA V/s UT. OF J&K AND ORS in WP (C) No. 80/2025.	Mr. Mohammad Qasim In-Charge District Youth Service and Sports Officer Poonch.

Zeeshan

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